

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.117-IA/243(AHM)2024
in
C.P.(IB)/308(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Krishkan Investment Private Limited
V/s
Mr.Irfan Khan

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kurven K. Desai, Adv.
For the Respondent :

ORDER

Learned counsel for the applicant appears and states that in compliance of order dated on 29.04.2024 registry notice was served on the Corporate Debtor with the Personal Guarantor.

However, despite notice none is present today.

It is stated that service report has been electrically filed however physical copy is not available on record. Learned counsel directed to place on record.

Last opportunity is given to Respondents to make appearance and filed reply within 10 days from the date of this order.

Re-list on 26.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)